

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103
IA(I.B.C)/680(CH)2022

And
CP (IB) No. 46/Chd/Hry/2022

IN THE MATTER OF:

Phoenix Arc Private Limited ... **Petitioner**

Versus

Vikram Sharma ... **Respondent**

Under Section: 95, IBC 2016

Order delivered on 18.03.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in : Ms. Divya Sharma, Advocate.
CP (IB) No.
46/Chd/Hry/2022

For the Respondent- : Mr. Vipul Joshi, Advocate.
Personal Guarantor in
CP (IB) No.
46/Chd/Hry/2022

For the Applicant in : Mr. Vipul Joshi, Advocate.
IA No. 680/2022

For the Respondent : Ms. Divya Sharma, Advocate for the Respondent
No. 1 in IA No. 680/2022.
Ms. Akaant Kumar Mittal, Advocate for the
Respondent No. 2 in IA No. 680/2022.

For the RP : None.

ORDER

CP (IB) No. 46/Chd/Hry/2022

It is stated by the learned counsel for the petitioner and Respondent No. 1 that they have already received the copy of the RP's report under Section 99, however the same has not been filed before us/Registry. So, the March 18, 2024
Mukta

RP is directed to file the said report within two days and be present in person on the next date of hearing. Objections, if any, against the report may be filed by learned counsel for the parties within next one week with a copy in advance to the counsel opposite. Response to the objections, if any, be filed by the opposite side within one week, thereafter with a copy in advance to the counsel opposite.

A date is requested by the Ld. Counsel for the petitioner for filing the valid AFA of the proposed RP. Let the same be filed within one week.

List on 25.04.2024.

IA(I.B.C)/680(CH)2022

Brief notes have been filed vide Diary No. 00131/1 dated 22.02.2024.

The same is taken on record. List on 25.04.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)